

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 117 of 2020

IN THE MATTER OF:

Registrar of Companies

...Appellant

Versus

M/s Nandal Finance and Leasing Pvt.Ltd.

...Respondent

Present

For Appellant: Mr. Kamal Kant Jha and Mr. Santosh Kumar, Advocates

For Respondent: Mr. Arun Saxena, Advocate.

ORDER

(Virtual Mode)

04.08.2020 Heard Learned Counsel for the Appellant. The Learned Counsel for the Appellant states that relying on Judgment in the matter of **Apoorva Leasing Finance and Investment Company Limited** which was dismissed by this Appellate Tribunal, the Ld. NCLT followed the same Judgment to dismiss the present Company Petition filed by the Appellant. Against that Judgment of Apoorva which is at Annexure-11, the Appeal has been filed in Hon'ble Supreme Court which is yet to be registered.

In similar other matters namely Company Appeal (AT) No. 105 of 2020 and Company Appeal (AT) No. 106 of 2020 on 27.07.2020 it is stated that this Appellate Tribunal has issued Notice.

Let notice be issued to Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 06.08.2020. If the Appellant provides the email address of Respondent, let notice be also issued through e-mail.

The Respondent to file Reply Affidavit within two weeks from the date of receipt of notice.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Basant B/nn /